



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original.

Application No. 1468 of 200 3

Applicant(s) Pravanta Kumar Bagh Respondent(s) U.O.
Advocate for Applicant(s) M/s: T. K. Das Advocate for Respondent(s) Mr. R. C. Rath
K. K. Das
S. K. Das

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>980 for 1855/- f/w. For Regn pl. By 30.12.03 DK pl. put up to Bench with defects. Sheshan 30.12.03</p>	<p>REGISTER</p> <p>1. ORDER DATED 31-12-2003.</p> <p>Learned Counsel for the Applicant undertakes to remove the defects (pointed out by the Registry) in course of the day. On the face of the said undertakings, this O.A. be registered and a number be given.</p> <p>Member (Judicial) 31/12/03</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. Jr. 31-12-03

Copies of order
copies of order sent
to all respondents and
Copies of order pre-
pared for counsels
for both sides.

14/1/04

Ran
14/1/04

2. ORDER DATED 31-12-2003.

Applicant having faced a punishment, has filed an appeal on 26.5.2002. It is the case of the Applicant that no orders on the said appeal having been passed, within last one and half years, he has filed this O.A. U/s.19 of the A.T.Act, 1985.

In the aforesaid premises, without wasting any time, this Original Application is disposed-of with direction to the Appellate Authority/Respondent No. 2 to pass necessary orders on the appeal petition of the Applicant (as available under Annexure-6 dated 26.5.02) within a period of 60 days from the date of receipt of a copy of this order and communicate the result thereof to the Applicant. No costs.

Send copies of this order, alongwith copies of the Original Application, to the Respondents and free copies of this order be also handed over to the learned counsel for the applicant and Mr. RC Rath, Learned Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

Member (Judicial)

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